

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

O.A. No. 167/96

Date of decision 16.4.96

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Durga Das and others

.. Applicants

(By Advocate Shri H.K. Gangwani)

Vs.

1. Union of India - through
Secretary, Ministry of Railways,
Rail Bhawan, New Delhi.

2. The President,
I.R.C.A. (Genl. Manager, N.Rly)
Baroda House, New Delhi.

3. Genl. Secretary,
I.R.C.A. State Entry Road,
New Delhi.

.. Respondents

(Shri M. Chatterjee, departmental
representative)

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

We have heard Shri Gangwani and Departmental
representative Shri Chatterjee for the respondents.

2. Departmental representative, admits that the
applicants' representation dated 7-6-1995, has not yet been
finally disposed of. He states that the matter has been
referred to the Railway Board.

3. This O.A. is disposed of with a direction to
the respondent No. 1 to dispose of the applicants representation
within a period of six weeks from the date of receipt of a copy
of this order. No costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)

Later on Shri D.S. Mahendru proxy counsel for
Shri P.S. Mahendru appears.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
M(J)

S.R. Adige
(S.R. Adige)
M(A)